

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO.IV, NEW DELHI.**

**(IB)-374(ND)/2018**

**In the matter of:**

Delisha Engineering  
Vs.  
KKSPUN India Ltd.

... Applicant

...Respondent

**SECTION:** Under Section 9 of IBC.

**CORAM**

**DR. DEEPTI MUKESH  
HON'BLE MEMBER(J)**

**Order delivered on 25.04.2018**

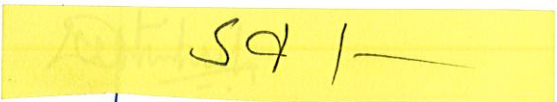
For the applicant  
For the Respondent

Mr. Anish R. Shah, Adv.  
Mr. S. Santanam Swami Nadhan,  
Mr. Varun Pandey & Ms. Nishtha  
Khurana, Adv.

**ORDER**

Ld. Counsel for the parties appear. Ld. Counsel for the respondent requests for complete copy of the application stating that the copy received is not complete. The applicant is directed to serve the copy within three days and reply shall be filed within ten days. Rejoinder if any within a week. In the mean time the counsel for the parties states that they are trying for amicable settlement if possible. For further consideration on 25<sup>th</sup> May, 2018.

Ritu Sharma

  
**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**